

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV – Special Bench**

14. **IA-1581/2024 in C.P.(IB)/541(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

MS. LAKSHMI GURUNG  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.04.2024**

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company  
Vs.  
Champalalji Finance Pvt. Ltd.

SECTION: 7, 12(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

This matter is heard through Video Conference:

1. Mr. Amar Vivek a/w Adv. Ritika Gaur, Ld. Counsel for applicant present (VC).
2. At the request of the proxy counsel, adjournment is granted on the ground that the arguing counsel is presently appearing in NCLAT.
3. List this matter on **17.04.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**LAKSHMI GURUNG**  
Member (Judicial)